

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-38/2022/12118/A

From :- Shri Saptarshi Garg,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,

Shri Jitu Mani Barman,
District & Sessions Judge,
Goalpara.

Dated Guwahati, the ¹⁶ 14 December, 2023.

Sub:- **Modification of Earned leave.**

Ref:- This Registry's Letter No. HC.VII-38/2022/11940/A, Dated 12.12.2023.

Sir,

In partial modification to this Registry's letter under reference, I am directed to inform you that you have been granted **earned leave on 19.12.2023 and 20.12.2023, along with station leave permission, with the official vehicle, at own cost, from the evening of 18.12.2023 till the morning of 21.12.2023**, subject to submission of your leave application in prescribed format as well as the Leave Admissibility Report from the O/o the Accountant General (A&E), Assam, Guwahati. You are further directed to hand over charge of your Court and Office to the Additional District & Sessions Judge, Goalpara, and in his absence, to the next senior most Judicial Officer available at the station.

Yours faithfully,

Sdf

JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-38/2022/12119-12120/A, dated 14-12-23

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information and necessary action. (Copy of leave application is enclosed herewith).
- ✓ 2. The Project Manager, Gauhati High Court.

Sdf
JT. REGISTRAR (VIGILANCE)